

Central Administrative Tribunal
Principal Bench

O.A. No. 2525 of 2001

New Delhi, dated this 26 February, 2002

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Inderjeet,
S/o Shri Kartar Singh,
R/o C-6, House No.127,
Sultanpuri,
New Delhi-110041. Applicant

(By Advocate: Shri H.C. Sharma)

Versus

1. Union of India through
the Secretary,
Dept. of Land Resources,
Ministry of Rural Development,
Nirman Bhawan, New Delhi-110011.
2. Under Secretary (Administration),
Dept. of Land Resources,
Ministry of Rural Development,
Nirman Bhawan,
New Delhi-110011. Respondents

(By Advocate: Shri B.S. Jain)

ORDER

S.R. ADIGE, VC (A)

Applicant seeks re-engagement in preference to juniors and outsiders and granting temporary status in terms of DOPT's circular dated 10.9.1993.

2. Applicant has not denied that he was engaged for the purely seasonal activity of filling water in the desert coolers from 15.5.2000 to 30.11.2001 in the year 2000 and again from 14.5.2001 to 30.9.2001 in 2001. Both these periods are less than 240/206 days. Applicant claims that he was initially engaged in the year 1993 and 1994, but he himself does not aver that he was engaged by



respondents during the period 1995 to 1999.

3. If and when respondents are engaging casual labourers it will be open to applicant to submit his application for the same for consideration by respondents in accordance with rules and instructions. Upon being so engaged, applicant may work out his rights for grant of temporary status in accordance with DOPT's O.M. dated 10.9.1993.

4. O.A. stands disposed of in terms of para 4 above. No costs.


(S.R. Adige)
Vice Chairman (A)

karthik